- (c) whether the police is aware that some vested interests are creating impediments in the efforts of the residents of Pocket D-12, Sector 8, Rohini, in the erection of Iron-gates at the corners of the lane: and
 - (d) if so, the reasons therefor and the steps proposed to tackle it?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) and (b) Yes, Sir. Delhi Police have set up Thana-level Committees consisting of persons drawn from different walks of life to serve as a forum for regular interaction with people on improvement of law and order situation. Such a Committee has been constituted for Rohini area also.

(c) and (d) There is a difference of opinion between the residents and shopkeepers of the said area over erection of an Iron-gate at the comer as it would block the free access to someof the shops. However, both the sides are engaged in a dialogue to find an amicable solution.

Killings by SULFA

- 2193.SHRI DRUPAD BORGOHAIN Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government are aware of the killings committed by the surrendered ULFA (SULFA), in conjunction with Assam Police and Military;
 - (b) if so, what is their number during last three years; and
- (c) whether Government would enquire into all such killings committed by ULFA, SULFA and other militant groups in Assam, by an appropriate authority and punish all the guilty persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) Government are not aware of any killings committed by SULFA in conjunction with Assam Police and Military.

(b) and (c) Does not arise.

Misbehaviour by Drunken Cop

- 2194.SHRI AMAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government's attention has been drawn to the news-item appearing in the Times of India dated 16th November, 1999 under the heading, Drank on duty, traffic cop in Gypsy terrorises car driver on Ring Road:
 - (b) if so, what are the details thereof; and

(c) what action Government have taken against the police officer who had misbehaved with the gentleman?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) to (c) Yes, Sir. Delhi Police have, however, reported that Shri Vineet Arora was challenged on 10th November, 1999 for driving without (i) driving licence; (ii) pollution control certificate; and (iii) the vehicle not having been insured as also for dangerous driving and disobeying lawful directions. It has been denied that the officer who challenged him was either drunk or had any intention of misbehaving with his wife as alleged in the news-item in question.

Financial Assistance for NGOs in Madhubani

†2195. SHRI RAM DEO BHANDARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of assistance received by voluntary organisations in Madhubani district of Bihar from Foreign agencies during the last three years and the current year;

(b)in which areas and on which works this assistance has been/is being spent;

- (c)whether there is any monitoring arrangement by Government to prevent misuse of said funds; and
- (d) whether Government are satisfied with the funds spent by these organisations;

if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) and (b) Voluntary organisations in Madhubani, Bihar have reported receipt of foreign contribution amounting to Rs. 2,32,94,656/- (Rupees two crores thirty two lakhs ninety four thousand six hundred fifty six) during the period 1994-95 to 1997-98 for purposes such as rural development, primary health care, legal aid, care of orphans etc. The details for 1998-99 are being compiled.

- (c) Associations granted prior permission or registration under the Foreign Contribution (Regulation) Act, 1976 are required to furnish to the Central Government the intimation of the receipt and utilisation of foreign contribution received by them in each financial year duly certified by a Chartered Accountant. The Central Government is also empowered under the Act to order an inspection of accounts or records and audit any books of accounts of such Associations.
- (d) No misutilisation of foreign contribution by these organisations has come to light consequent upon a scrutiny of their returns for the relevant accounting year, during the period 1994-95 to 1997-98.

[†]Original notice of the Question was received in Hindi.